N O T I C E

In Partial modification to the Judicial Assignment at the **Principal Seat at Bombay**, which had come into effect from 03.01.2022 (Partially Modified w.e.f. 24.01.2022, 14.02.2022, 28.02.2022, 07.03.2022 and Partial Modification notified on 07.03.2022) it is hereby notified for the information of Advocates and parties appearing in person that the Hon'ble the Chief Justice has been pleased to approve the following partial modifications with effect from **Monday**, **14.03.2022 :**

Sr. No.	Present sitting	Assignment	Assignment
1	The Hon'ble Smt. Justice **ANUJA PRABHUDESSAI** **(Court Room No. 10)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein: (A) Anticipatory Bail Application and Regular Bail Applications (except those assigned to other Courts) and Applications for cancellation, relaxation or modification of Bail and all other applications concerning Bail matters, arising from Greater Mumbai and Thane District (including Palghar). (B) Applications for leave to prefer Appeal of odd years. (C) Civil/ Criminal Writ Petitions, Revisions against orders of Family Courts and CJSD Court in Maintenance matters including matters arising from orders under Chapter–IX of Cr.P.C. and against orders of Criminal Courts arising from the said Chapter of Cr.P. C. (D) Civil Writ Petitions, Revisions against orders of Family Courts.	**ORIGINAL SIDE** ----
2	The Hon'ble Smt. Justice **BHARATI H. DANGRE** **(Court Room No. 19)**	**APPELLATE SIDE** For Admission, hearing, order matters and applications therein : (A) Second Appeals. (B) Appeals from Order of even years. (C) First Appeals from 2016 and onwards.	**ORIGINAL SIDE** For Admission, hearing, order matters and applications therein: (A) Writ Petitions under Maharashtra Land Revenue Code and Maharashtra Stamp Act.

N O T E S

A) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice C. V. Bhadang** is allowed before the Court presided over by the **Hon'ble Smt. Justice Anuja Prabhudessai** and vice versa.

B) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice Sandeep K. Shinde** is allowed before the Court presided over by the **Hon'ble Shri. Justice Bharati H. Dangre** and vice versa.

C) The urgent mentioning and placing of the matters pertaining to the Court presided over by the **Hon'ble Shri. Justice Riyaz I. Chagla** is allowed before the Court presided over by the **Hon'ble Shri. Justice N. J. Jamadar** and vice versa.

Dated this the 9th day of March 2022

By Order,

Sd/-
(Sachin B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.